

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORIGINAL APPLICATION NO. 291/526/2019

DATE OF ORDER: 05.09.2019

CORAM

**HON'BLE MR. SURESH KUMAR MONGA, JUDICIAL MEMBER
HON'BLE MR. A. MUKHOPADHAYA, ADMINISTRATIVE MEMBER**

Sunita Sharma Wife of Shri Dinesh Kumar Sharma, aged about 32 years, Resident of Plot No. 380 Behind Community Hall Rajat Grah Colony, Bundi – 323001 (Raj.) and presently working as PRT, Kendriya Vidyalaya, Bundi – 323001 (Rajasthan) Group – B, M-9799313040.

....Applicant
Mr. Amit Mathur, counsel for applicant.

VERSUS

1. Kendriya Vidyalaya Sangathan (HQ), 18 Institutional Area, Shaheed Jeet Singh Marg, New Delhi – 110016 through its Commissioner.
2. Shri Sardar Singh Chauhan, Assistant Commissioner (Estt.II/III), Kendriya Vidyalaya Sangathan, 18 Institutional Area, Shaheed Jeet Singh Marg, New Delhi – 110016.

....Respondents

ORDER (Oral)

Per: Suresh Kumar Monga, Judicial Member

At the very outset, learned counsel for the applicant stated that before filing the present Original Application, the applicant submitted an application with respondent No. 1 on 02.07.2019 seeking her posting at Kendriya Vidyalaya No. 1, Jaipur or Kendriya Vidyalaya No. 6, Jaipur and the said application was followed by a representation dated 26.08.2019 on which no decision has been taken as yet.

2. Learned counsel for the applicant further stated that the applicant would be satisfied if a direction is issued to respondent No. 1 to decide her aforesaid representation within a time frame.

3. Keeping in view the afore-stated limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application at the admission stage itself without entering into the merits of the case.

4. Accordingly, the Original Application is disposed of with a direction to Commissioner, Kendriya Vidyalaya Sangathan (HQ), New Delhi to take a decision over the applicant's pending application dated 02.07.2019 (Annexure A/2) and her representation dated 26.08.2019 (Annexure A/1) within a period of one month from the date of receipt of a certified copy of this order. However, there shall be no order as to costs.

**(A. MUKHOPADHAYA)
ADMINISTRATIVE MEMBER**

**(SURESH KUMAR MONGA)
JUDICIAL MEMBER**

Kumawat